

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.278/(MAH)/2017

CORAM:

Present: SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017

NAME OF THE PARTIES: Damani Shipping Pvt. Ltd.  
V/s.  
Ispat Energy Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
	<i>Amit Shrivastava</i>	<i>Adv for Petitioner</i>	<i>[Signature]</i>

**ORDER**

**T.C.P. No.278/I&BC/NCLT/MB/MAH/2017**

1. The Learned Counsel of the Petitioner is present.
2. There is no representation from the other side.
3. The Notices have been repeatedly <sup>Served</sup> on the Respondents.
4. However, this Bench is of the opinion that one more Notice be served upon the Respondent to offer an opportunity to argue their case.
5. The Petitioner is directed to serve a copy on the Respondent as well as Directors as well as the Managing Director making it very clear that Matter shall be heard on the next date of hearing whether there is any representation from the Respondent or not.
6. The matter is posted to **18.01.2018**.

11.12.2017

Aah

**Sd/-**

**BHASKARA PANTULA MOHAN**  
Member (Judicial)